

The Constitution (Amendment) Bill, 2022 (insertion of new Part XVIA and amendment of article 366)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (insertion of new Part XVIA and amendment of Article 366). Dr. Ashok Kumar Mittal to move for leave to introduce the Bill.

DR. ASHOK KUMAR MITTAL (Punjab): With the kind permission of the Chair, I rise to move for leave to introduce a Bill to amend the Constitution of India.

MR. CHAIRMAN: Just move the Bill.

DR. ASHOK KUMAR MITTAL: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

The Shopkeepers' Welfare Bill, 2022

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for setting up of a Shopkeepers' Welfare Fund and a Board that shall administer the Fund for the welfare of Shopkeepers and for penalizing the derogatory use of the word 'dukaandari' in order to uphold the dignity of shopkeepers and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

The Khadi Spinners, Weavers and Khadi Institutions (Protection and Welfare) Bill, 2022

MR. CHAIRMAN: The Khadi Spinners, Weavers and Khadi Institutions (Protection and Welfare) Bill, 2022. Shri Aneel Prasad Hegde to move for leave to introduce the Bill.

SHRI ANEEL PRASAD HEGDE (Bihar): I move for leave to introduce a Bill to provide for protection of distress Khadi Spinners...

MR. CHAIRMAN: It is good enough. Introduce the Bill. That is good enough.

SHRI ANEEL PRASAD HEGDE: I seek the leave.

MR. CHAIRMAN: Yes.

SHRI ANEEL PRASAD HEGDE: Sir, I move for leave to introduce a Bill to provide for the protection of distressed Khadi spinners, weavers and Khadi establishments who are debt ridden, exploited and are committing suicide and for introduction of welfare measures like life insurance coverage, interest free working capital and consumption loan, healthcare, education to the children, availability of affordable raw material, modernization of looms, housing and compulsory purchase of Khadi cloth by Government and for the establishment of an authority and a welfare fund and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI ANEEL PRASAD HEGDE: Sir, I introduce the Bill.

The Sustainable Agriculture (Ban on Harmful Chemicals) Bill, 2023

MR. CHAIRMAN: The Sustainable Agriculture (Ban on Harmful Chemicals) Bill, 2023. Shri Aneel Prasad Hegde to move for leave to introduce the Bill.

SHRI ANEEL PRASAD HEGDE (Bihar): Sir, I move for leave to introduce a Bill to provide for sustainable agriculture by banning the use of harmful chemicals in farming and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI ANEEL PRASAD HEGDE: Sir, I introduce the Bill.